IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-121(PB)/2018

IN THE MATTER OF:

Sai Structwel Pvt. Ltd.

.... APPLICANT / PETITIONER

Vs.

Amrapali Centurian Park Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Alok Kumar Pandey, Mr. Niraj Jha, &

Mr. Naveen Jain, Advocates

For the Respondent(s):-

ORDER

A copy of the paper book shall be handed over to the Counsel for the respondent today itself.

Reply, if any, be filed within 10 days with a copy in advance to the Counsel for the applicant.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 22nd February, 2018

(M. M. KUMAR) PRESIDENT

Sd1-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

V. Sethi 02.02.2018